

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 304  
IB-645/ND/2018

**IN THE MATTER OF:**

M/s. BLS Polymers Ltd.

...PETITIONER

Vs.

M/s. Shreom Wires Pvt. Ltd.

...RESPONDENT

**Section**

Under Section 8 and 9 of IBC

Order delivered on 12.01.2021  
(Virtual Hearing)

**Coram:**

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

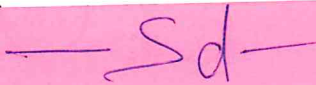
For the Respondent/ Corporate-debtor :

For the Liquidator

:Mr. Veenu Drall, Advocate.

**ORDER**

Heard the submissions made by the Ld. Counsel for the liquidator. Ld. Counsel for the liquidator has submitted details of expenditure out of the sale proceeds of the immovable property. Ld. Counsel for the liquidator is directed to file resolution application in the matter within next two weeks. Post the matter to **17<sup>th</sup> February, 2021.**



(V.K. Subburaj)  
Member (T)



(P.S.N. Prasad)  
Member (J)